

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 501/91

RECORDED

199

DATE OF DECISION 18-11-91

K.S. JOHN

Applicant (s)

P. Sivan Pillai

Advocate for the Applicant (s)

Versus

Union of India rep. by General Respondent (s)  
Manager, Southern Railway, Madras.  
and 6 others.

P.A. Mohammad

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N.V. Krishnan, Member(Administrative)

The Hon'ble Mr. N. Dharmadan, Member(Judicial)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. To be circulated to all Benches of the Tribunal? ✓

JUDGEMENT

N.V. Krishnan, M(A)

The applicant is a Station Master-III, in the Southern Railway, Tehmalai. He has sought the following relief in this application in connection with the fixation of his pay:

- "a. To call for the records leading to the issue of Annexure A7 and letter dated 28-4-87 of CPO/MAS and quash the same.
- b. To call for the records leading to the issue of Annexure-A3 and A8 and quash the same if the still survive even after Axe- A-9.
- c. To direct the respondents to allow the applicant to draw his pay as originally fixed on 18-4-67 at Rs.175/- with due progression by increments and promotions as being drawn at present. &....."

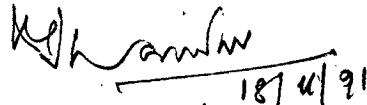
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2. The respondents have filed a reply in which it is admitted that applicant's claim is to allow him to draw his pay as originally fixed on 18-4-67 at Rs.175/- based on the judgments in Applications 764 to 771/87(F) before the Bangalore Bench of the C.A.T. The matter was referred to the Chief Personnel Officer, Southern Railway Madras for a decision as to whether the benefit of fixation of pay can be allowed to the applicant on par with similarly placed employees who were applicants in OA 764 to 771 of 87(F) before the Bangalore Bench. It is submitted in the reply that the approval of the Head Quarters has already been obtained to allow the benefit of fixation of pay as above and the case has been taken up for implementation. He therefore states that nothing remains for adjudication and case can be closed. The <sup>(herd w)</sup> counsel for the applicant <sup>also w</sup> ~~too~~ agrees with this.

3. In view of these submission made by the counsel we find nothing remains for adjudication.

4. In the circumstances, we close the original application.

  
(N. Dharmadan)  
Member (Judicial)

  
(N.V. Krishnan)  
Member (Administrative)

18-11-91